

By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/_____/A.

From :- Shri Pritish Choudhury,
Deputy Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Neiko Kanuo,
Registrar, Gauhati High Court,
Kohima Bench.

Dated Guwahati, 7th March 2019

Sub:- Casual Leave.

Ref:- Your letter dated 05.03.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave for 4(four) days w.e.f. 05.03.2019 to 08.03.2019 has been granted. Shri K. Adani Loli, Joint Registrar, Gauhati High Court, Kohima Bench has been allowed to remain overall Administrative-in -charge of the Registry during your leave period.

Yours faithfully,

Sd/-

DEPUTY REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008/ 1179 /A, dated

Copy to:

1. ✓ The Systems Analyst, Gauhati High Court.

A 7/3/19

DEPUTY REGISTRAR (VIGILANCE)

Rdgr